

COURT-I


**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 151/2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> December, 2016, 10.30 A.M

Name of the Company		Ravi Rajnish & Anr. -Versus- Jain Link Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Shaunak Mitra, Adv	Reliance	 19/12/16
2.	Nikhil Beriia, Adv		

1. Mr. Pramit K. Ray, Ssr. Adv.
2. Mr. Aditya Kanodia, Adv.
3. Mr. Avinav Mondal Adv.
4. Ms. Ansumala Bansal Adv.

Respondents

Ansumala Bansal  
19/12/16

## ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of respondents are present. Heard the C.A.No. 1231/2015 partly. But due to paucity of time hearing could not be completed. Perused the record of I.A.41/2016 praying therein to condone the delay in filing the reply in CA 1402/2015 and rejoinder in main CP No.151/2015, Heard the respondent, He has made no objection in filing the reply and rejoinder by the petitioner. Hence the IA application No.41/2016 is allowed and disposed of without any cost. The petitioner is to file the same in the registry with a copy to the respondent.

Fixed on 03.01.2017 for hearing of CA 1231/2015 with other CAs and IAs.

  
(MANORAMA KUMARI)  
MEMBER(J)